

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

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MINUTES OF THE NORMS COMMITTEE-II MEETING NO17/81 SCHEDULED TO BE HELD ON 19.07.2011 BUT ACTUALLY HELD ON 05.08.2011.

The Meeting No. 17/81 of Norms Committee-II was held on 05.08.2011 for the licensing year 2011-2012 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

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<u>S.No</u>	<u>Name of the representatives & their Designation</u>
	<u>Deptt.</u>
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1.	Shri B.D.Ghosh, Addl I.A.
	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.
	DIPP
3.	Shri K.K.Funda, AD
	MSME
4.	Sh Raman Kumar, FTDO
	DGFT

1	Case No.: 38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:13.09.2011
	Decision : NC observed that case is under examination at MNRE. The case stands deferred and to be relisted on 13.09.2011.			

2	Case No.: 17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:13.09.2011
	Decision : NC decided to send a reminder to Addl D.G(SCOMET) to expedite the comments. The case stands deferred and to be relisted on 13.09.2011.			

3	Case No.:23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date: 13.09.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 13.09.2011.			

4	Case No.:23/25/81-ALC2/2010	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00197/AM11/	RLA File :35/24/040/00032/AM10/	Lic.No/Date:3510029270 24.02.2010	Defer Date: 13.09.2011
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 13.09.2011.			

5	Case No.:2/5/81-ALC2/2010	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00011/AM11/	RLA File :07/24/040/00008/AM11/	Lic.No/Date:0710070925 13.04.2010	Defer Date: 13.09.2011
	Decision : NC observed that reply from the firm has been not received despite two reminders. Hence decided to send a final reminder to firm. The case stands deferred and to be relisted on 13.09.2011.			

6	Case No.:1/7/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00021/AM11/	RLA File :34/24/040/00023/AM11/	Lic.No/Date:3410026960 05.05.2010	Defer Date: 13.09.2011
	Decision : NC observed that case is under examination at MSME. The case stands deferred and to be relisted on 13.09.2011.			

7	Case No.:2/7/81-ALC2/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00022/AM11/	RLA File :05/24/040/00015/AM11/	Lic.No/Date:0510263721 05.05.2010	Defer Date: 30.08.2011
	Decision : NC decided to send a letter to firm to submit requisite information as per MSME and also decided to call the firm for Personal Hearing in NC meeting dated 30.8.2011. The case stands deferred and to be relisted on 30.08.2011.			

8	Case No.:6/7/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:17/81-ALC2/2011	Status:Deferred
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			19.07.2011	and Re-indexed
	HQ File :01/81/050/00026/AM11/	RLA File :09/24/040/00037/AM11/	Lic.No/Date:0910041916 05.05.2010	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

9	Case No.:5/17/81-ALC2/2010	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00098/AM11/	RLA File :03/95/040/00270/AM11/	Lic.No/Date:0310583523 14.07.2010	Defer Date: 30.08.2011
	Decision : NC decided send another letter to firm to appear for Personal Hearing on 30.08.2011. The case stands deferred and to be re-listed on 30.08.2011.			

10	Case No.:6/19/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Withdraw
	HQ File :01/81/050/00108/AM11/	RLA File :03/94/040/00362/AM11/	Lic.No/Date:0310585148 27.07.2010	Defer Date:
	Decision : NC decided to withdraw the case as case already approved in NC meeting No. 04/81 held on 28.4.11.			

	Case No.:9/19/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00111/AM11/	RLA File :09/24/040/00098/AM11/	Lic.No/Date:0910042937 30.07.2010	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

12	Case No.:18/25/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00192/AM11/	RLA File :07/24/040/00162/AM11/	Lic.No/Date:0710073518 10.08.2010	Defer Date: 13.09.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 13.09.2011.			

13	Case No.:1/25/81-ALC2/2010	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00175/AM11/	RLA File :04/24/040/00117/AM11/	Lic.No/Date:0410116884 01.09.2010	Defer Date: 13.09.2011

Decision : NC observed that reply from the firm has been not received despite two reminders. Hence decided to send a final reminder to firm. The case stands deferred and to be relisted on 13.09.2011.

14	Case No.: 4/41/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status: Approved
	HQ File :01/81/050/00423/AM11/	RLA File :03/94/040/00426/AM11/	Lic.No/Date:0310590665 01.09.2010	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per recommendation of representative of MOS present in the meeting as under:- 1. In the description of export the words “maximum width 240 mm” may be added. 2. In the description of import the words “ width 600 mm or more” may be added. 3. A quantity of 609 MT of import may be allowed with a norm of 1.015 kg/kg. R/A may take suitable consequential action accordingly.			

15	Case No.: 35/29/81-ALC2/2010	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00278/AM11/	RLA File :34/24/040/00138/AM11/	Lic.No/Date:3410027919 08.09.2010	Defer Date: 13.09.2011
	Decision : NC observed that reply from the firm has been not received despite two reminders. Hence decided to send a final reminder to firm. The case stands deferred and to be relisted on 13.09.2011.			

16	Case No.: 14/41/81-ALC2/2010	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00433/AM11/	RLA File :34/24/040/00210/AM11/	Lic.No/Date:3410028562 11.11.2010	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

17	Case No.: 1/41/81-ALC2/2010	Party Name:JAYESH INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00420/AM11/	RLA File :03/94/040/00734/AM11/	Lic.No/Date:0310601210 12.11.2010	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

18	Case No.: 4/35/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:17/81-ALC2/2011	Status: Deferred
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			19.07.2011	and Re-indexed
	HQ File :01/81/050/00345/AM11/	RLA File :03/95/040/00594/AM11/	Lic.No/Date:0310601620 16.11.2010	Defer Date: 13.09.2011
	Decision : NC observed that case is under examination at DIT. The case stands deferred and to be relisted on 13.09.2011.			

19	Case No.:6/35/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00347/AM11/	RLA File :05/23/040/00205/AM11/	Lic.No/Date:0510277227 18.11.2010	Defer Date: 13.09.2011
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 13.09.2011.			

20	Case No.:7/35/81-ALC2/2010	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00348/AM11/	RLA File :07/24/040/00309/AM11/	Lic.No/Date:0710075480 18.11.2010	Defer Date: 13.09.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 13.09.2011.			

21	Case No.:18/41/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00437/AM11/	RLA File :07/24/040/00320/AM11/	Lic.No/Date:0710075537 22.11.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- 1. Total net weight of export products may be modified as 360.498 MT containing 313.598 MT of EGI Sheets/coils. 2. Word "Relevant" may be prefixed with the description of import item at Sl. No.1 and its quantity may be allowed as 401.125 MT inclusive of 27.9 % wastage after 1/3rd recovery. 3. Weight of 34.7 MT may be specified with the quantity of import item at Sl. No. 2 and its quantity may be allowed on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

22	Case No.:7/41/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00426/AM11/	RLA File :05/23/040/00241/AM11/	Lic.No/Date:0510278090 26.11.2010	Defer Date: 13.09.2011

Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 13.09.2011.

23	Case No.:9/41/81-ALC2/2010	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status: Approved
	HQ File :01/81/050/00428/AM11/	RLA File :05/23/040/00203/AM11/	Lic.No/Date:0510278094 29.11.2010	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(22)/2008-ME dated 09.06.2011 as under: Taking clue from SION C-1575/C-1627 the import item i.e. Zinc ingots (special high grade 99.99%) is allowed with 2% wastage and import item Alumunium Scrap is allowed with 3% wastage . R/A may take suitable consequential action accordingly.			

24	Case No.:11/41/81-ALC2/2010	Party Name:KRYFS POWER COMPONENTS LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00430/AM11/	RLA File :03/94/040/00795/AM11/	Lic.No/Date:0310604337 03.12.2010	Defer Date:13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

25	Case No.:12/42/81-ALC2/2010	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00459/AM11/	RLA File :07/24/040/00347/AM11/	Lic.No/Date:0710075917 09.12.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIT vide U.O.No. 17(15)/2011-IPHW dated 30.6.2011as under:- 1. Import item at S.No. 1 to 5:- Net to net basis with accountability clause. 2. Import item at S.No. 6 : As applied for by the firm. 3. Import item at S.No. 7: As applied for by the firm with accountability clause. R/A may take suitable consequential action accordingly.			

26	Case No.:28/41/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM11/	RLA File :05/23/040/00268/AM11/	Lic.No/Date:0510280333 24.12.2010	Defer Date:13.09.2011

Decision : NC observed that case is under examination at MOS. The case stands deferred and to be relisted on 13.09.2011.

27	Case No.:1/44/81-ALC2/2010	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00469/AM11/	RLA File :03/95/040/00656/AM11/	Lic.No/Date:0310609067 03.01.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

28	Case No.:4/44/81-ALC2/2010	Party Name:POWERTREK INDUSTRIES	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00472/AM11/	RLA File :09/24/040/00461/AM11/	Lic.No/Date:0910045062 05.01.2011	Defer Date: 13.09.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide UO No. 30(40)2011-ME dated 19.7.2011:- 1.Process of manufacturing /casting with process flow chart indicating stepwise wastage there in. 2. Permission of MoEF for processing the scrap in question, being a hazardous material. 3. Details of ISRI grade RAILS (write up). The case stands deferred and to be re-listed on 13.09.2011.			

29	Case No.:2/44/81-ALC2/2010	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00470/AM11/	RLA File :03/94/040/00846/AM11/	Lic.No/Date:0310609821 06.01.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

30	Case No.:5/44/81-ALC2/2010	Party Name:PRECISION SHEET METAL WORKS (P) LTD.,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00473/AM11/	RLA File :07/24/040/00371/AM11/	Lic.No/Date:0710076688 12.01.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.09.2011.			

31	Case No.:6/50/81-ALC2/2010	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00552/AM11/	RLA File :05/24/040/00333/AM11/	Lic.No/Date:0510281294	

		12.01.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.		

32	Case No.:7/50/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00553/AM11/	RLA File :08/24/040/00324/AM11/	Lic.No/Date:0810095940 01.02.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

33	Case No.:15/50/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00561/AM11/	RLA File :04/24/040/00287/AM11/	Lic.No/Date:0410121251 02.02.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

34	Case No.:8/50/81-ALC2/2010	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00554/AM11/	RLA File :04/24/040/00308/AM11/	Lic.No/Date:0410121798 22.02.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

35	Case No.:9/50/81-ALC2/2010	Party Name:C & S ELECTRIC LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00555/AM11/	RLA File :05/23/040/00308/AM11/	Lic.No/Date:0510284517 22.02.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

36	Case No.:10/50/81-ALC2/2010	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00556/AM11/	RLA File :03/95/040/00560/AM11/	Lic.No/Date:0310617210 22.02.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per recommendation of representative of M/o Steel as under:-			

1. Quantity of import is allowed 54.54 MT with 1% wastage.
R/A may take suitable consequential action accordingly.

37	Case No.:13/50/81-ALC2/2010	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00559/AM11/	RLA File :07/24/040/00470/AM11/	Lic.No/Date:0710077559 24.02.2011	Defer Date: 13.09.2011
	Decision : NC observed that case is under examination at MNRE. The case stands deferred and to be relisted on 13.09.2011.			

38	Case No.:16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

39	Case No.:18/50/81-ALC2/2010	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00564/AM11/	RLA File :03/94/040/01035/AM11/	Lic.No/Date:0310617887 24.02.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 13.09.2011.			

40	Case No.:11/9/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00061/AM12/	RLA File :08/24/040/00354/AM11/	Lic.No/Date:0810097064 09.03.2011	Defer Date: 13.09.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide UO dated 20.7.2011:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Net weight per KM of each Export product. 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 13.09.2011.			

41	Case No.:16/9/81-ALC2/2011	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:17/81-ALC2/2011	Status:Approved
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			19.07.2011	
	HQ File :01/81/050/00066/AM12/	RLA File :02/24/040/00222/AM11/	Lic.No/Date:0210156319 18.03.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- 1. Import items from Sl. No. 1 to 7 may be allowed as per SION at Sl. No. C-1058 2. Import item at Sl. No. 8 may be allowed on net to net basis as claimed by the firm. R/A may take suitable consequential action accordingly			

42	Case No.:12/9/81-ALC2/2011	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00062/AM12/	RLA File :02/24/040/00228/AM11/	Lic.No/Date:0210156519 22.03.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed on net to net basis. 2. Quantity of import item at Sl. No. 2 may be allowed within 2% of FOB value of exports R/A may take suitable consequential action accordingly			

43	Case No.:7/9/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00057/AM12/	RLA File :11/24/040/00065/AM11/	Lic.No/Date:1110024364 23.03.2011	Defer Date: 13.09.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 13.09.2011.			

44	Case No.:57/1/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00636/AM11/	RLA File :05/24/040/00436/AM11/	Lic.No/Date:0510286774 24.03.2011	Defer Date: 13.09.2011
	Decision : NC decided to send a letter to firm to submit complete reply to the deficiency letter of DIPP in NC Meeting dated 05.04.2011. The case stands deferred and to be relisted on 13.09.2011.			

45	Case No.:8/9/81-ALC2/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00058/AM12/	RLA File :34/24/040/00340/AM11/	Lic.No/Date:3410029738	Defer Date:

24.03.2011

Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(24)2011-ME dated 22.06.2011 as under:-

Taking clue from SION C-1503/C-1575 and C-1627 import is allowed with 5% wastage i.e. 1.05 Kg/kg content in export product. Quantity of import is allowed 4700MT.

R/A may take suitable consequential action accordingly

46	Case No.:9/9/81-ALC2/2011	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00059/AM12/	RLA File :22/24/040/00102/AM11/	Lic.No/Date:2210011170 30.03.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- Taking Clue from SION C-224 and C-1926, Advance Authorisation may be ratified as under: - Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 2750 Nos. each inclusive of 10 % wastage. - Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 2525 Nos. inclusive of 1 % wastage. - Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for i.e. 22.9 Kgs. & 11.45 Kgs. respectively. - Quantity of import item at Sl. No. 7 may be allowed as applied for i.e. 5500 Nos. inclusive of 10 % wastage. - Quantities of import items at Sl. No. 8 & 9 may be allowed as 2550 Nos. each inclusive of 2 % wastage. - Quantity of import item at Sl. No. 10 may be allowed as applied for i.e. 2525 Nos. inclusive of 1 % wastage. - Quantity of import item at Sl. No. 11 may be allowed as 2550 Nos. inclusive of 2 % wastage. - Quantities of import items at Sl. No. 12 & 13 may be allowed as applied for i.e. 22.9 Kgs. & 11.45 Kgs. respectively. - Quantity of import item at Sl. No. 14 may be allowed as 5100 Nos. inclusive of 2 % wastage. R/A may take suitable consequential action accordingly			

47	Case No.:10/9/81-ALC2/2011	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:”Approved
	HQ File :01/81/050/00060/AM12/	RLA File :07/24/040/00554/AM11/	Lic.No/Date:0710078511 01.04.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI			

vide U.O. No. 3(36)/2010/TSW(B)/432. dated 03.08.2011 as under:-

- (i) Import item No. 1 & 7 may be allowed as component on net-to-net basis.
- (ii) Import item No. 2 to 6 are cables and hoses and they may be allowed as component in cut length with total quantity in numbers on net-to-net basis.
- (iii) Length of flexible cable (in meters) connecting HHT to the convertor in the export product may be incorporated.

R/A may take suitable consequential action accordingly

48	Case No.:15/9/81-ALC2/2011	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00065/AM12/	RLA File :07/24/040/00548/AM11/	Lic.No/Date:0710078512 01.04.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No. 3(36)/2010/TSW(B)/433. dated 03.08.2011 as under:- (i) Import item No. 1 may be allowed as component on net-to-net basis. (ii) Import item No. 2 to 4 are cables and hoses and they may be allowed as component in cut length with total quantity in numbers on net-to-net-basis. (iii) Length of flexible cable (in meters) connecting HHT to the convertor in the export product may be incorporated. R/A may take suitable consequential action accordingly			

49	Case No.:19/9/81-ALC2/2011	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00069/AM12/	RLA File :07/24/040/00549/AM11/	Lic.No/Date:0710078514 01.04.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide U.O. No. 3(36)/2010/TSW(B)/434. dated 03.08.2011 as under:- (i) Import item No. 1 may be allowed as component on net-to-net basis. (ii) Import item No. 2 to 7 are cables and hoses and they may be allowed as component in cut length with total quantity in numbers on net-to-net-basis. Length of flexible cable (in meters) connecting HHT to the convertor in the export product may be incorporated. R/A may take suitable consequential action accordingly			

50	Case No.:1/3/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00011/AM12/	RLA File :09/24/040/00587/AM11/	Lic.No/Date:0910046271 06.04.2011	Defer Date: 13.09.2011
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 13.09.2011.			

51	Case No.:17/9/81-ALC2/2011	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00067/AM12/	RLA File :31/24/040/00282/AM11/	Lic.No/Date:3110047822 13.04.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- Words “of relevant diameter” may be suffixed with the description of import item and its quantity of may be allowed as 199920 Kgs. inclusive of 2% wastage. R/A may take suitable consequential action accordingly			

52	Case No.:3/3/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00013/AM12/	RLA File :05/23/040/00016/AM12/	Lic.No/Date:0510288079 15.04.2011	Defer Date: 13.09.2011
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 13.09.2011.			

53	Case No.:14/9/81-ALC2/2011	Party Name:CONTINENTAL DEVICE INDIA LTD.,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00064/AM12/	RLA File :22/24/040/00002/AM12/	Lic.No/Date:2210011240 21.04.2011	Defer Date: 13.09.2011
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be relisted on 13.09.2011			

	Case No.:18/9/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00068/AM12/	RLA File :04/24/040/00015/AM12/	Lic.No/Date:0410123662 29.04.2011	Defer Date: 13.09.2011
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be relisted on 13.09.2011			

55	Case No.:2/9/81-ALC2/2011	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00052/AM12/	RLA File :04/24/040/00022/AM12/	Lic.No/Date:0410124179 19.05.2011	Defer Date:19.07.2011
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- 1. Words “ 595 X 595 x 1.5 mm” may be suffixed with the description of export product. 2. Words “30000 x 650 x 1.5 mm” may be suffixed with the description of import item and its quantity may be allowed as 18260 Sq. Mtrs. inclusive of wastage of 10 % after taking 20 % recovery. R/A may take suitable consequential action accordingly				

56	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date: 13.09.2011
Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be relisted on 13.09.2011				

57	Case No.:4/9/81-ALC2/2011	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Approved
	HQ File :01/81/050/00054/AM12/	RLA File :03/95/040/00087/AM12/	Lic.No/Date:0310631844 19.05.2011	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of MSME vide U.O. No. 30(43)/2011-ME dated 26.07.2011 as under:- Taking clue from the existing SION C-1627, the quantity of imported inputs may be recommended as 1.06Kg/Kg content in export product. R/A may take suitable consequential action accordingly				

58	Case No.:5/9/81-ALC2/2011	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00055/AM12/	RLA File :03/95/040/00951/AM11/	Lic.No/Date:0310631890 19.05.2011	Defer Date:13.09.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.09.2011.				

59	Case No.: 6/9/81-ALC2/2011	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status: Approved
	HQ File :01/81/050/00056/AM12/	RLA File :04/24/040/00049/AM12/	Lic.No/Date:0410124253 20.05.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 20.07.2011 as under:- 1. Words “Copper Conductor” may be suffixed with the description of all the export products from Sl. No.1 to 31. 2. Quantity of import item may be allowed as 15230 Kgs. after taking clue from Engineering Table 5. R/A may take suitable consequential action accordingly.			

60	Case No.: 13/9/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:17/81-ALC2/2011 19.07.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00063/AM12/	RLA File :31/83/040/00021/AM12/	Lic.No/Date:3110048214 23.05.2011	Defer Date: 13.09.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 13.09.2011.			

PART – AR – FRESH

Sl No. 54

CASE NO. AR- 01	M/s. Aditya Vidyut Appliances Ltd., Mumbai
Meeting No. 17/81	F.No.01/81/050/0082/AM-10/DES-II
Dated: 19.07.2011	Annual Advance Licence No. 0310524339 dated 16.06.2009
	RLA's F.No.03/94/40/204/AM10

Decision : NC decided to refer the case again to DHI for examination as one item of export is different from earlier ratified licence on repeat basis. The case stands deferred and to be re-listed on 13.09.2011.

PART – C – DEFERRED

Sl. No. 24

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No. 17/81	F.No.01/80/162/975/AM10/DES-II
Dated: 19.07.2011	Modification in the description of the export product in SION SI No. C-595 and correspondingly in the DEPB rate.

Decision : NC decided to close the case as no reply has been received from EEPC regarding furnishing of industry production/consumption data.

Sl. No. 25

Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata
Meeting No. 17/81	F.No.01/81/162/660/AM10/DES-II
Dated: 19.07.2011	Fixation of SION for various items.

Decision : NC decided to close the case as EEPC stated that other manufacturer has not furnished industry data. NC observed that it is not possible to fix SION on the basis of data of single unit .

S.NO. 26

Case No. C -3	M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 17/81	F.No.01/81/162 /0033/AM10/DES-II
Dated: 19.07.2011	Fixation of wastage norms in r/o 100% EOU

Decision : NC decided to send a letter to firm to submit requisite information as required by MSME. The case stands deferred and to be re-listed on 13.09.2011.

S. No. 27

CASE NO. C- 29	M/s. Dolphin Die Cast (P) Ltd., Bangalore
Meeting No. 17/81	F.No.01/81/162/153/AM11/DES-II
Dated: 19.07.2011	

Decision : NC decided to forward the application alongwith recommendation of EEPC to DIPP for examination. The case stands deferred and to be re-listed on 13.09.2011.

S. No. 28

CASE NO. C- 30	M/s. Nile Limited, Hyderabad
Meeting No. 17/81	F.No.01/81/162/751/AM11/DES-II
Dated: 19.07.2011	Request of M/s Nile Limited, Hyderabad for allowing alternate raw material Lead Battery Plates covered by ISRI Code word “Rails” against input in existing SION C-1195.

Decision : NC observed that for export product there exists two SION i.e C-1195 & 1153, under which import items **Lead Scrap namely ISRI Radio, Racks, Relay Ropes & Roses** and **Lead Battery Plates covered by ISRI Code word “Rails”** are allowed respectively. The firm can apply under either of above SION whichever is applicable to them.

S.No. 29

Case No. C-15	M/S JLC Electromet Pvt. Ltd.
Meeting No. 17/81	F.No.01/81/162/00755/AM09DES-II
Dated: 19.07.2011	Modification of SION C-1579

Decision : NC decided that description of import item no. 2 to be amended as per Ministry of Steel and rest of item as per recommendation of DIPP. A public notice may be issued for modification of SION C-1579.
